

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
27-06-2024 AT 10:30 AM**

**CP(IB) No. 259/7/HDB/2023**

**AND**

**IA (IBC) 1283/2024 in CP(IB) No. 259/7/HDB/2023**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

M/s. Prudential Ammana Sugars Limited

**...Financial Creditor**

**AND**

M/s. Trident Sugars Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP(IB) No. 259/7/HDB/2023**

Learned Counsel Mr Y Suryanarayana along with Ms Devnagi, for Financial Creditor present physically.

Learned Counsel Smt Sandhya Rani, for Corporate Debtor present through Video Conference.

Heard learned counsel for the Financial Creditor and the Learned Counsel for the Corporate Debtor.

Let the Corporate Debtor also file written submissions, this exercise by both sides shall be filed within one week from today.

**For orders on 09.07.2024.**

**IA (IBC) 1283/2024**

This being application seeking for setting aside of the order dated 02.04.2024 and to take counter on record.

Learned counsel stated that that counter has been filed along with the IA (IBC) 1283/2024. The learned counsel for the Financial Creditor strongly contended for dismissal of the application however, if this application is allowed, he may be given an opportunity to file an additional written submission. Permitted. Likewise, without prejudice to the contention of the counsel for the Financial Creditor that IA (IBC) 1283/2024 is liable to be dismissed, this application is allowed and counter is taken on record.

Accordingly, **this application is allowed and disposed of.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**